

National Company Law Tribunal

Allahabad Bench

CP NO. 96/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017

NAME OF THE COMPANY: Ram Avtar Agarwal Vs Anupam in Allahabad Ltd  
SECTION OF THE COMPANIES ACT: U/S 397/398

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.96/ND/2016

Advocate, Sri Ashutosh Gupta for the petitioner. Sri Santosh Kumar Nigam, proxy for the respondent counsel. The respondent counsel seeks time to file reply, which is not yet filed. Infact, in the present matter a conditional opportunity was granted to the respondent on making payment of the cost. Yet, the same has not been complied with.

Keeping in view of this, the case is fixed for consequential order.

The matter be listed on 18<sup>th</sup> September, 2017.

Date: 21.08.2017

Shri H.P. Chaturvedi (Member (Judicial))

Typed by  
P.K.Jyoti